

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

(11)

Regn.No. OA No.3093/1991

Date of decision: 14.07.1993

Shri Anoop Singh

....Petitioner

Versus

Union of India & Others

....Respondents

For the Petitioner

...Ms. Bharti Sharma, Counsel  
for Mrs. Rani Chhabra, Counsel

For the Respondents

...Shri P.P. Khurana, Counsel

CORAM:

THE HON'BLE MR. JUSTICE S.K. DHAON, VICE CHAIRMAN  
THE HON'BLE MR. B.N. DHOUNDIYAL, ADMINISTRATIVE MEMBER

1. To be referred to the Reporters or not?

JUDGMENT (ORAL)  
(of the Bench delivered by Hon'ble Mr.  
Justice S.K. Dhaon, Vice-Chairman)

The controversy raised in this O.A. is similar to the one in O.A. 2342/1990 and the connected O.A.s. Those OAs were disposed of finally on 21.04.93. We are disposing of this OA in terms similar to those as in OA 2342/1991 and other connected OAs.

2. The authority concerned shall examine the case of the petitioner in the light of the scheme and pass appropriate orders within a period of three months from the date of presentation of a copy of this order by the petitioner. The relevant authority while dealing with the case of the petitioner shall take into account that the Circular dated 22.4.1987 has been quashed.

3. There shall be no order as to costs.

*B.N. Dhu* →  
(B.N. DHOUNDIYAL)  
MEMBER (A)  
14.07.1993

*S.K.D*  
(S.K. DHAON)  
VICE CHAIRMAN  
14.07.1993

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